

(c) No specific guidelines have been laid down by the Tribunal for giving priority to the cases over the serially listed cases. This is a matter of judicial discretion exercised by the Tribunal. Petitions requesting for priority to particular cases are decided on merits by the Bench concerned and no statistics are maintained in this regard.

(d) The question of strengthening the Benches of the Central Administrative Tribunal is held up in view of the directions of the Supreme Court relating to revision of procedure for selection of Vice-Chairman/Members of the Tribunal.

#### Seizure of Weapons in Punjab

1717. SHRI G. BHOOPATHY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of weapons have been recovered from the terrorists in Punjab during the last 2 to 3 years ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b) According to the information furnished by the Government of Punjab, following weapons were recovered in action taken against terrorists during the period 1.10.1985 to 31.10.1987 :

Pistols	2265
Revolvers	433
Mauser	1
Rifles	116
Guns	409
Stenguns/Brenguns/LMG/ Carbine/SMG	77
Total	3301

#### Cheaper and Speedy Justice

1718. SHRI K. RAMACHANDRA REDDY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Union Government are contemplating steps for making justice cheaper and speedy ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b) The Government are engaged in a constant review of the need for making justice cheap and speedy, as the reforms in judicial administration is a continuous process. With a view to achieve the objective the Government entrusted the study of judicial reforms to the Law Commission requesting it to study the problem and make its recommendations as early as possible. The Law Commission has already submitted eight reports and copies of 114th to 118th reports have already been laid on the Table of the House.

#### Clearance to Sreesailam Left Bank Canal Scheme

1719. SHRI V. SOBHANADREESWARA RAO : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have decided to give clearance to Sreesailam left Bank Canal Scheme ; and

(b) if not, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) and (b) The Government of Andhra Pradesh has been asked to establish water availability for the project on long term basis before the project could be taken up for appraisal.

#### Exploitation of Madhya Pradesh Tribals

1720. SHRI PARASRAM BHARDWAJ : Will the Minister of WELFARE be pleased to state :

(a) whether Union Government have sought any report from the Government of Madhya Pradesh regarding the exploitation of Madhya Pradesh tribals ;